

**KARNATAKA LOKAYUKTA**

NO:UPLOK-2/DE/340/2018/ARE-9

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Date: 28.9.2021

**:: ENQUIRY REPORT ::****:: Present ::****( PUSHPAVATHI.V )****Additional Registrar of Enquiries -9  
Karnataka Lokayukta,  
Bengaluru**

Sub: Departmental Enquiry against Sri.  
M.C.Narasimaha Murthy, the then  
Tahasildar Grade-1, Nelamangala Taluk,  
Bengaluru Rural District, Bengaluru - reg.

Ref: 1. G.O.No. RD 185 ADE 2017 dated: 24.10.2017  
2. Nomination Order No: UPLOK-2/DE/340/2018/ARE-  
9 Bangalore dated: 11.7.2018 of Hon'ble  
Upalokayukta-2

\* \* \* \* @ \* \* \* \*

This Departmental Inquiry is initiated against Sri.  
M.C.Narasimaha Murthy, the then Tahasildar Grade-1,  
Nelamangala Taluk, Bengaluru Rural District, Bengaluru  
(hereinafter referred to as the Delinquent Government Official  
for short "**DGO**").

**2.** In pursuance of the Government Order cited above at  
reference No.1, Hon'ble Upalokayukta vide order dated  
11.7.2018 cited above at reference No.2 has nominated  
Additional Registrar of Enquiries-9 (in short ARE-9) to issue

2  
28.9.2021

Articles of charges and to conduct the inquiry against the aforesaid DGO.

3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charge issued by the ARE-9 against the DGO are as under :

**ANNEXURE-I**  
**CHARGE**

ಆಸನೌ ಆದ ನೀವು -

ಬೆಂಗಳೂರು ಗ್ರಾಮಾಂತರ ಜಿಲ್ಲೆ ನೆಲಮಂಗಲ ತಾಲೂಕು ಗ್ರೇಡ್-1 ತಹಶೀಲ್ದಾರರಾಗಿದ್ದು ದೂರುದಾರರು ನೆಲಮಂಗಲ ತಾಲೂಕು ತ್ಯಾಮಗೊಂಡು ಹೋಬಳಿ ಮುದ್ದಲಿಂಗನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.1/5 ರಲ್ಲಿರುವ 5 ಗುಂಟೆ ಜಮೀನಿಗೆ ಸಮಬಂಧಪಟ್ಟಂತೆ ಖಾತೆ ಬದಲಾವಣೆಗೆ ಅರ್ಜಿಯನ್ನು ಕೊಟ್ಟಿದ್ದು ಸದರಿ ಅರ್ಜಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಮುನಿಸಿಫ್ ನ್ಯಾಯಾಲಯ ನೆಲಮಂಗಲದ ಓ.ಎಸ್.ನಂ.153/1969 ಮತ್ತು ಓ.ಎಸ್.ನಂ.273/09 ರ ತೀರ್ಪುಗಳನ್ನು ಮತ್ತು ಹಿರಿಯ ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯ ಬೆಂಗಳೂರು ಗ್ರಾಮಾಂತರ ಜಿಲ್ಲೆ ಆರ್.ಎ.ನಂ.181/1976ರ ಮತ್ತು ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ರಿಟ್ ಅರ್ಜಿ ನಂ.32160/1993ರ ತೀರ್ಪುಗಳನ್ನು ಮತ್ತು ಇತರೇ ದಾಖಲಾತಿಗಳನ್ನು ಸರಿಯಾಗಿ ಪರಿಶೀಲಿಸದೇ ದೂರುದಾರರ ಹೆಸರಿನಲ್ಲಿ ಜಮೀನಿನ ಖಾತೆ ಬದಲಾವಣೆಗೆ ಸಂಬಂಧಪಟ್ಟ ಅರ್ಜಿಯನ್ನು ನಿಯಮಾನುಸಾರ ಇತ್ಯರ್ಥಗೊಳಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ದಿ: 9/3/2015 ರಂದು ತಪ್ಪು ಹಿಂಬರಹವನ್ನು ನೀಡಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದೀರಿ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

26.9.2018

ಅನುಬಂಧ-2  
ದೋಷಾರೋಪಣೆ ವಿವರ

ಶ್ರೀ ಎಂ.ಆರ್. ಲಕ್ಷ್ಮೀನಾರಾಯಣ, ಮುದ್ದಲಿಂಗಯ್ಯನಹಳ್ಳಿ ಗ್ರಾಮದ ನಿವಾಸಿ, ನೆಲಮಂಗಲ ತಾಲ್ಲೂಕು, (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಶ್ರೀ ನರಸಿಂಹಮೂರ್ತಿ, ತಹಶೀಲ್ದಾರ್, ನೆಲಮಂಗಲ ತಾಲ್ಲೂಕು ರವರ ವಿರುದ್ಧ ನೀಡಿದ ದೂರನ್ನು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆಯ ಕಲಂ 9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿದೆ.

**ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:-**

ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ನೆಲಮಂಗಲ ತಾಲ್ಲೂಕು ಮುದ್ದಲಿಂಗನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.1/5ರ ಬಗ್ಗೆ ಕಂದಾಯ ನ್ಯಾಯಾಲಯಗಳಲ್ಲಿ, ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯಗಳಲ್ಲಿ ಹಾಗೂ ಗೌರವಾನ್ವಿತ ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ತಮ್ಮ ಪರ ತೀರ್ಪುಗಳನ್ನು ಪಡೆದಿದ್ದರೂ ಸಹ ಆಸನೌ ರವರು ತಮ್ಮ ಹೆಸರಿನಲ್ಲಿ ಖಾತೆ ಬದಲಾವಣೆ ಮಾಡಲು ಬರುವುದಿಲ್ಲವೆಂದು ಅರ್ಜಿಯನ್ನು ತಿರಸ್ಕರಿಸಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಈ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಿ ಆಸನೌ ರವರು ವಿರುದ್ಧ ಕ್ರಮಕೈಗೊಳ್ಳಬೇಕೆಂದು ಕೋರಿ ದೂರು ಸಲ್ಲಿಸಿದ್ದಾರೆ.

ಆಸನೌ ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶ ಸಂ.ರಿಟ್ ಪಿಟಿಷನ್ ನಂ.32160/1993 ರಲ್ಲಿ ದೂರುದಾರರ ಹೆಸರಿಗೆ ಖಾತೆ ಮಾಡಲು ಸ್ಪಷ್ಟ ಆದೇಶವಿಲ್ಲದ ಕಾರಣ ಆರ್.ಆರ್.ಟಿ.ಸಿ.ಆರ್.2004/2014-15ರಲ್ಲಿ ಅರ್ಜಿದಾರರಿಗೆ ಹಿಂಬರಹ ನೀಡಲಾಗಿರುತ್ತದೆ. ಆದರೆ ದೂರುದಾರರು ಆಪಾದಿಸಿರುವಂತೆ ತಾವು ರೂ.20,000/-ಗಳ ಲಂಚವನ್ನು ಕೇಳಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಸದರಿ ಪ್ರಕರಣವನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಬೇಕೆಂದು ಕೇಳಿಕೊಂಡಿದ್ದಾರೆ.

ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ದೂರಿನ ಅಂಶಗಳನ್ನು ಪುನರುಚ್ಚರಿಸಿರುತ್ತಾರೆ.

ದೂರುದಾರರು ಸಲ್ಲಿಸಿದ ದೂರು ಆಕ್ಷೇಪಣೆ, ಪ್ರತ್ಯುತ್ತರ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಸರ್ವೆ ನಂ.1/5ರ ಬಗ್ಗೆ ಒ.ಎಸ್.153/1969, ಒ.ಎಸ್.273/1980 ಇವುಗಳಲ್ಲಿ

28.9.2018

ಪುಟ್ಟೇಗೌಡ ಹಾಗೂ ಇತರರು ದೂರುದಾರರ ತಂದೆ ರಾಮಣ್ಣನ ವಿರುದ್ಧ ದಾವೆಗಳನ್ನು ದಾಖಲಿಸಿದ್ದು, ಇವುಗಳೆಲ್ಲವೂ ವಜಾಗೊಂಡಿರುತ್ತವೆ. ಅಲ್ಲದೆ ಇದೇ ಆಸ್ತಿಯ ಬಗ್ಗೆ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮದಡಿಯಲ್ಲಿ ತಹಶೀಲ್ದಾರ್, ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ಮುಂದೆ ಪುಟ್ಟೇಗೌಡರು ಪ್ರಕರಣಗಳನ್ನು ದಾಖಲಿಸಿದಾಗ ಅವುಗಳಲ್ಲಿ ಪುಟ್ಟೇಗೌಡರ ಪರವಾಗಿ ಆದೇಶವಾಗಿದ್ದು, ಆದರೆ ಈ ಎರಡೂ ಆದೇಶಗಳನ್ನು ಮಾನ್ಯಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ದಿ.24.3.1990ರಂದು ರದ್ದುಗೊಳಿಸಿರುತ್ತಾರೆ. ಈ ಆದೇಶದ ವಿರುದ್ಧ ಪುಟ್ಟೇಗೌಡರು ಕೆ.ಎ.ಟಿಯಲ್ಲಿ ಕಲಂ.56ರ ಪ್ರಕಾರ ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿದ್ದು, ಅಲ್ಲಿಯೂ ಸಹಾ ವಜಾ ಆಗಿರುತ್ತದೆ. ಆ ಆದೇಶದ ವಿರುದ್ಧ ಗೌರವಾನ್ವಿತ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಮುಂದೆ ಸಲ್ಲಿಸಿದ ರಿಟ್ ಪಿಟಿಷನ್ ಸಂ.32160/1993 ದಿ.4.9.2002ರಲ್ಲಿ ಪುಟ್ಟೇಗೌಡರ ಅರ್ಜಿಯನ್ನು ವಜಾಗೊಳಿಸಿ ದೂರುದಾರರೇ ಜಮೀನಿನ ಮಾಲೀಕರೆಂದು ಅಭಿಪ್ರಾಯಪಟ್ಟಿರುತ್ತಾರೆ.

ದೂರುದಾರರು ದಿ.4.9.2002ರಲ್ಲಿಯೇ ಗೌರವಾನ್ವಿತ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶ ಪಡೆದು ಆ ಪ್ರಕಾರ ಖಾತೆ ಬದಲಾವಣೆ ಮಾಡಲು ಆಸನೌ ರವರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದಾಗ ಆಸನೌ ರವರು ಆದೇಶದಲ್ಲಿ ಸ್ಪಷ್ಟತೆ ಇರುವುದಿಲ್ಲವೆಂದು ಖಾತೆ ಮಾಡಲು ಸಲ್ಲಿಸಿದ ಅರ್ಜಿಯನ್ನು ತಿರಸ್ಕರಿಸಿರುತ್ತಾರೆ. ಆದರೆ ಈ ಮೇಲ್ಕಂಡ ರಿಟ್ ಅರ್ಜಿಯ ಆದೇಶವನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ದೂರುದಾರರೇ ಜಮೀನಿನ ಮಾಲೀಕರೆಂದು ತಿಳಿದುಬರುತ್ತದೆ. ಆದರೆ ಇದನ್ನು ಆಸನೌ ರವರು ಸರಿಯಾಗಿ ಪರಿಶೀಲಿಸದೆ ಅಥವಾ ಈ ಬಗ್ಗೆ ಕಾನೂನು ಅಭಿಪ್ರಾಯ ಪಡೆಯದೆ ಏಕಾಏಕಿ ಅರ್ಜಿಯನ್ನು ತಿರಸ್ಕರಿಸಿರುವುದು ಕರ್ತವ್ಯದುರುಪಯೋಗವೆನಿಸುತ್ತದೆ.

ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ದೊಡ್ಡಬಳ್ಳಾಪುರ, ಇವರು ಆರ್.ಎ.(ನೆ)53/2016-17ರ ತಮ್ಮ ಆದೇಶದಲ್ಲಿ ಕಂದಾಯ ನ್ಯಾಯಾಲಯಗಳ ಆದೇಶ, ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯಗಳ ಆದೇಶ ಹಾಗೂ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ರಿಟ್ ಅರ್ಜಿಯಲ್ಲಿನ ಆದೇಶವನ್ನು ಪರಿಶೀಲಿಸಿ ದೂರುದಾರರ ಹೆಸರಿನಲ್ಲಿ ಖಾತೆ ಬದಲಾವಣೆ ಮಾಡುವಂತೆ ದಿ.28.4.2017ರಂದು ತಹಶೀಲ್ದಾರ್, ನೆಲಮಂಗಲ ಅವರಿಗೆ ಆದೇಶ ನೀಡಿರುತ್ತಾರೆ. ಇದರಿಂದ ಕಂಡುಬರುವುದೇನೆಂದರೆ ಆಸನೌ ರವರು ಸರಿಯಾಗಿ ದಾಖಲೆ ಪರಿಶೀಲಿಸದೆ, ದೂರುದಾರರ ಹೆಸರಿನಲ್ಲಿ ಜಮೀನಿನ ಖಾತೆ ಬದಲಾವಣೆಗೆ ಕ್ರಮಕೈಗೊಳ್ಳದೆ ತಪ್ಪು ಹಿಂಬರಹವನ್ನು ನೀಡಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

28.9.2018

ಆದ್ದರಿಂದ, ಆಸನೌ ರವರು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ತಮ್ಮ ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೇ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ, 1966ರ ನಿಯಮಗಳು 3(1) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

ಆಸನೌ ರವರು ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮ 3(i) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ಆಸನೌ ರವರ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ಆಸನೌ ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-9 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಈ ದೋಷಾರೋಪಣೆ.

5. The copies of the same are issued to the DGO calling upon him to appear before this authority and to submit written statement.

6. The DGO appeared before this inquiry authority in pursuance to the service of the Article of charges. Plea of the DGO has been recorded and he has pleaded not guilty and

28.9.2018

claimed for holding inquiry. Thereafter, they submitted written statement.

7. The DGO in his written statement has stated that there was a civil dispute between complainant R.Lakshminarayana and Puttegowda in respect of the disputed property. There were no clear directions in the orders of the Hon'ble Civil Court and Hon'ble High court. Further the disputed property is converted on 1985-86. Same is recorded in RTC. The then Tahasildar on 9.3.2015 taking into consideration all the above facts, has issued endorsement With this he prayed to exonerate him from the allegation made in the Article of charge.

8. Complainant is reported to be dead. Hence the disciplinary authority has examined the Scrutiny Officer Sri. Mallikarjuna Kamathagi, as PW.1 and got marked documents as **Ex.P-1 to ExP-15**.

9. Thereafter, second oral statement of DGO has been recorded. DGO submitted he has got his evidence. So, opportunity is provided to him to adduce evidence. Accordingly, DGO got examined himself as DW-1 and got marked document at **Ex.D-1**.

10. The DGO has submitted written brief. Heard, submissions of both the side. I answer the above charges in the **AFFIRMATIVE** for the following;

### REASONS

11. The allegation in the Article of charge is that, the complainant had filed application to change khatha in his favour in respect of Sy. No. 1/5 to an extant of 5 guntas of

28.9.2024

Muddalinganahalli, Nelamangala Taluk before the DGO who was Tahasildar by that time in Nelamangala Taluk. In spite of the orders of the Hon'ble Civil Court and the Hon'ble High court, DGO has not changed the khatha in favour of the complainant and gave endorsement as per Ex.P-4.

**12.** The complainant is reported to be dead. Hence the ARLO -2 has been examined as PW-1. He, in his chief examination has stated that OS No. 153/1969, 273/1980 were filed by Puttegowda and others against the father of complainant Sri. Ramanna. Said suits came to be dismissed. Later, Puttegowda had filed case against the complainant's father before Tahasildar and later before Assistant Commissioner under Karnataka Land Revenue Act, 1964. The Assistant Commissioner had passed orders in favour of Puttegowda. Both orders of Tahasildar and Assistant Commissioner have been set aside by the Deputy commissioner on 24.3.1990. Puttegowda had preferred appeal before Hon'ble KAT under section 56 of Land Revenue Act. The said case is also dismissed. Later, Puttegowda preferred writ petition before Hon'ble High court of Karnataka in writ petition No. 32160/1993. In the said writ petition, the Hon'ble High court of Karnataka dismissed the petition of Puttegowda and it has been opined that the complainant is the owner of the said property.

**13.** On 4.9.2002, the complainant had requested the Tahasildar (DGO) to change khatha in his favour as per the orders of the Hon'ble High court. But the DGO has rejected

*L*  
*28.9.2021*

the application of complainant with the reason, there is no clarity in the orders of the Hon'ble High court of Karnataka.

**14.** He has further stated that, as per the orders of Hon'ble High court of Karnataka, the complainant is the owner of the property but the Tahasildar DGO did not take into consideration the orders of the Hon'ble High court of Karnataka.

**15.** He has further stated that, in RA (Ne) 53/2016-17, the Assistant Commissioner has passed orders taking into consideration the orders of Hon'ble High court of Karnataka in writ petition, civil and revenue courts that have passed the orders directing the Tahasildar Nelamangala to change the khatha in favour of the complainant on 28.4.2017. But the DGO without perusing the records, has issued wrong endorsement. Accordingly, he has put up scrutiny note to send 12(3) report to the Government against the DGO.

**16.** During his chief examination, he has identified as many as 15 documents marked at Ex.P-1 to Ex.P-15.

**17.** During the cross examination, he has denied the suggestion that the Ex.P-4 endorsement is not given by DGO. Without looking into the documents, he has put up wrong scrutiny note against DGO. He pleaded ignorance to the suggestion that Ex.P-8 was not given by DGO and that the signature on Ex.P-8 was not of DGO.

**18.** The DGO has given evidence that the property in dispute has been converted. Hence his office sherasthedhar has given endorsement on 9.3.2015 to the complainant. He

28.9.2014



had no jurisdiction to change khatha as the property is converted. During the cross examination, it is suggested that the complainant had enclosed the copy of the orders of the Hon'ble High court and Assistant Commissioner along with his application to change of khatha. He has denied that wrong endorsement is given on 9.3.2015 by him rejecting the application of the applicant to change khatha in his favour.

19. Perused entire record, Ex.P-12 is the copy of the judgment in OS No. 273/1980, Ex.P-13 is the decree in the same case, Ex.P-11 is the order in writ petition No. 32160/1993 (KLR). It reveals that the subject matter of the dispute is land bearing Sy. No. 1/5 of Muddalinganahalli, Thyamagondlu Hobli, Nelamangala Taluk, Bengaluru District. One Puttegowda's father Gangaiah had filed a suit in O.S. No. 153/1969 on the file of the learned Munsiff at Doddaballapur for declaration of his title to an extent of 5 guntas of land against Ramanna, the father of complainant herein. The said suit after contest came to be dismissed by a judgment dated: 20.9.1976. Aggrieved by the same, Gangaiah preferred R.A. No. 181/1976 on the file of the Civil Judge, Bengaluru District. The said appeal also came to be dismissed on 4.4.1977 after contest. The said decree has become final. The result is K.Gangaiah is held to be not the owner of the land in dispute. Thereafter, Puttegowda his son filed one more suit in O.S. No. 273/80 seeking similar relief which came to be dismissed on the ground of res judicata as in the earlier proceedings referred to supra the title to the property had been decided finally between the same parties. It is thereafter, Puttegowda made an application for conversion

21.9.2014

from agricultural use to non-agricultural purpose under section 95 of the Karnataka Land Revenue Act. Ramanna, the father of complainant filed objections opposing the same. After enquiry, the Tahasildar granted conversion sought for by order dated: 12.9.1984. Aggrieved by the same, Ramanna preferred an appeal to the Assistant Commissioner under Section 49 of the Karnataka Land Revenue Act. After hearing both parties, the appeal came to be dismissed on 13.4.1989. Aggrieved by the said order, the legal heirs of Ramanna preferred a second appeal under Section 50 of the Act to the Deputy Commissioner, Bengaluru. The Deputy Commissioner took note of the earlier proceedings, where the suit filed by Gangaiah for declaration of title to the disputed property had been dismissed. Therefore, the Deputy Commissioner held that when the Civil Court has held that the petitioner and his father have not established title to the property in dispute, it would be a relevant consideration and the same would have a bearing on the question of granting alienation. Though, even after the Civil Court decree, the revenue records disclose the name of Puttegowda and his father as kathedars and cultivators of the land in dispute, they have no value in view of the declaration of title by the Civil Court. The Tahasildar and the Assistant Commissioner have ignored this vital factor and have proceeded to grant an order of conversion basing on the entries in the revenue records. Therefore, he set aside the order of the Assistant Commissioner as well as the Tahasildar and allowed the second appeal by his order dated: 24.3.1990. Aggrieved by the same, the petitioner preferred a revision to the Karnataka

28.9.2018

Appellate Tribunal under Section 56 of the Act. In the proceedings before the Karnataka Appellate Tribunal, an application was filed for additional evidence under order 41 Rule 27 CPC. The revisional authority agreeing with the finding recorded by the Deputy Commissioner held that, the Civil Court is the ultimate authority to decide the title of the party to any immovable property and the decision of the Civil Court is binding on the revenue courts. When Puttegowda's father had lost the suit before the Civil Court, Puttegowda cannot be held to be an occupant of the land in dispute and therefore, the conversion granted by the Tahasildar is a futile one and such a conversion cannot be granted. Accordingly, the revision came to be dismissed by the order dated 19.7.1993. Aggrieved by the same, Puttegowda preferred the writ petition before the Hon'ble High court of Karnataka.

20. The Hon'ble High court of Karnataka was pleased to hold as follows; “ *under these circumstances, I do not find any substance in this writ petition. As the petitioner **has no locus standi or in other words no right to make an application for conversion under Section 95 of the Act the question of considering application for additional evidence by the revenue authorities is of no consequence. Under these circumstances, there is absolutely no merit in the said contention. In so far as the last contention namely the subject matter of the suit is one gunta and not five guntas is concerned no such ground is taken in the writ petition. Civil Court decrees are not produced to controvert the statement made by the Deputy***

28.9.2021

**commissioner in his order. Under these circumstances, I do not find any merit in the said contention also."**

21. Thereafter as per **Ex.P-9**, the complainant had approached the Tahasildar for issuance of copy of MR extract in respect of disputed property. The Tahasildar has rejected the application on **10.6.2009** for the reason MR number is not mentioned. Thereafter as per **Ex.P-8**, the complainant approached Tahasildar to change khatha into his name on the basis of judgment of Hon'ble High court of Karnataka. The Tahasildar Nelamangala Taluk had issued endorsement on **18.11.2013** as follows;

“ನೆಲಮಂಗಲ ತಾಲ್ಲೂಕು, ತ್ಯಾಮಗೊಂಡು ಹೋಬಳಿ ಮುದ್ದಲಿಂಗನಹಳ್ಳಿ ಗ್ರಾಮದ ಎಂ.ಆರ್.ಲಕ್ಷ್ಮೀನಾರಾಯಣ ಬಿನ್ ಲೇ|| ರಾಮಣ್ಣ ರವರಿಗೆ ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ.

ನೀವು ಮುದ್ದಲಿಂಗನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ. ನಂ: 1/5ರಲ್ಲಿ 0-05 ಗು., ಖಾತೆಯನ್ನು ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶದಂತೆ ಬದಲಾವಣೆ ಕೋರಿರುವುದು ಸರಿಯಷ್ಟೆ. ಈ ಬಗ್ಗೆ ಉ.ತ (ತ್ಯಾ)ರವರು ಪರಿಶೀಲಿಸಿ ವರದಿ ಮಾಡಿರುವಂತೆ ಹಾಗೂ ದಾಖಲೆಗಳಂತೆ ಮುದ್ದಲಿಂಗನಹಳ್ಳಿ ಸ. ನಂ: 1/5ರ ಜಮೀನು ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವುದು 2008-09ರ ಆರ್.ಟಿ.ಸಿ ಯಿಂದ ತಿಳಿದು ಬರುವುದರಿಂದ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಚಾಲ್ತಿ ಸಾಲಿನ ಪಹಣಿ ನ್ಯಾಯಾಲಯದ ದೃಢೀಕೃತ ಆದೇಶದೊಂದಿಗೆ ಮರು ಮನವಿ ಸಲ್ಲಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು.”

22. Further as per **Ex.P-6**, on 20.5.2014, the complainant approached Assistant Commissioner with regard to non implementation of the order of Hon'ble High court in writ petition No. 32160/1993 (KLR). It appears no order is passed on this application.

23. As per **Ex.P-4**, the complainant had further approached the Tahasildar for change of khatha into his

28.9.2014

name on the basis of judgment of the Hon'ble High court dtd: 4.9.2002 in writ petition No. 32160/1993 (KLR). On 9.3.2015, the Tahasildar has issued endorsement as follows;

“ ಶ್ರೀ.ಎಂ.ಆರ್.ಲಕ್ಷ್ಮೀನಾರಾಯಣ ಬಿನ್ ಲೇಟ್ ರಾಮಣ್ಣ, ಮುದ್ದಲಿಂಗನಹಳ್ಳಿ ಗ್ರಾಮ, ತ್ಯಾಮಗೊಂಡ್ಲು ಹೋಬಳಿ, ನೆಲಮಂಗಲ ತಾಲ್ಲೂಕು ಆದ ನಿಮಗೆ ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ ನೀವು ನೆಲಮಂಗಲ ತಾಲ್ಲೂಕು, ತ್ಯಾಮಗೊಂಡ್ಲು ಹೋಬಳಿ, ಮುದ್ದಲಿಂಗನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ. ನಂ: 1/5ರಲ್ಲಿ ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ರಿಟ್ ಪಿಟಿಷನ್ ನಂ: 32160/1993(ಕೆ.ಎಲ್.ಆರ್) ರ ಪ್ರಕರಣದಂತೆ ಪಹಣಿ ಕಾಲಂ (9) ರಲ್ಲಿ 0.05 ಗುಂಟೆ ವಿಸ್ತೀರ್ಣವನ್ನು ತಿದ್ದುಪಡಿ ಮಾಡಲು ಕೋರಿದ್ದು ಈ ಬಗ್ಗೆ ಉ.ತ(ತ್ಯಾ) ರವರು ಪರಿಶೀಲಿಸಿ ವರದಿ ಮಾಡಿರುವಂತೆ ಮುದ್ದಲಿಂಗನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ. ನಂ: 1/5 ರ ಹಾಲಿ ಪಹಣಿಯಂತೆ ಜಿ.ಪುಟ್ಟೇಗೌಡ ಬಿನ್ ಕೆ.ಗಂಗಯ್ಯ ರವರಿಗೆ 0-05 ಗುಂಟೆ ನಮೂದಿದ್ದು ಸದರಿ ಜಮೀನು ಎ.ಡಿ.ಆರ್.ಆರ್.ಎ.ಎಲ್.ಐ. ನಂ: 44/85-86 ರಂತೆ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುತ್ತದೆ. ನಂತರ ಹಾಲಿ ಖಾತೆದಾರರಾದ ಪುಟ್ಟೇಗೌಡರವರು ಕೆ.ಎ.ಟಿ ಯಲ್ಲಿ ರಿವಿಜನ್ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಅರ್ಜಿಯನ್ನು ವಜಾ ಮಾಡಿ ನಂತರ ರಿಟ್ ಅರ್ಜಿ ಸಂಖ್ಯೆ: ಡಬ್ಲ್ಯೂ.ಪಿ/32160/1993 (ಕೆ.ಎಲ್.ಆರ್) ರಂತೆ ಪ್ರಶ್ನಿಸಿದ್ದು ಸದರಿ ರಿಟ್ ಅರ್ಜಿ ದಿ: 4.9.2002 ರಂದು ವಜಾ ಆಗಿ ನಂತರ ತಹಶೀಲ್ದಾರ್ ರವರಿಗೆ ಜಡ್ಜ್‌ಮೆಂಟ್ ಡಿಕ್ರಿಯಲ್ಲಿ ಪುಟ ಸಂ: 7ರಲ್ಲಿ ಈ ಅರ್ಜಿದಾರರಾದ 4ನೇ ಪ್ರತಿವಾದಿಯಾದ ಎಂ.ಆರ್.ಲಕ್ಷ್ಮೀನಾರಾಯಣ ರವರಿಗೆ ಹಕ್ಕು ರುಜುವಾತು ಪಡಿಸಿಕೊಂಡು ಬಂದಿರುತ್ತಾರೆ. ಹಾಗಾಗಿ ಅರ್ಜಿದಾರರ ಮನವಿಯಂತೆ ಸ. ನಂ: 1/5ರಲ್ಲಿ ಅರ್ಜಿದಾರರ ಮನವಿಯಂತೆ ಜಿ.ಪುಟ್ಟೇಗೌಡ ಬಿನ್ ಕೆ. ಗಂಗಯ್ಯ ರವರ ಹೆಸರು ತೆಗೆದು ವಿಸ್ತೀರ್ಣವನ್ನು ನಮೂದಿಸಲು ನ್ಯಾಯಾಲಯದ ಸ್ಪಷ್ಟ ಆದೇಶವಿಲ್ಲದ ಕಾರಣ ನಿಮ್ಮ ಮನವಿಯಂತೆ ಕ್ರಮವಹಿಸಲು ಅವಕಾಶವಿರುವುದಿಲ್ಲ/ ತಿಳಿಯುವುದು. “

24. According to this document, the Tahasildar Nelamangala Taluk has issued endorsement rejecting the application of the complainant for change of khatha for the reason there is no clarity in the order of Hon'ble High court of Karnataka. But as referred at para 20, the Hon'ble High Court was pleased discuss the case elaborately and hold that

ಶ್ರೀ.ಎಂ.ಆರ್.ಲಕ್ಷ್ಮೀನಾರಾಯಣ  
9.3.2015

Puttegowda had no locus standi or in other words no right to make an application for conversion under Section 95 of the Act and the question of considering application for additional evidence by the revenue authorities was of no consequence.

25. Of course, the contention of DGO is that the signature found in Ex.P-4 is not his signature. It is the signature of his Sherasthedhar. But there is no dispute that DGO was the Tahasildar in Nelamangala Taluk during the period. Further, the DGO in his cross examination admits that the complainant had enclosed the copy of orders of Hon'ble High court in writ petition No. 32160/1993(KLR) to the application filed for change of khatha in his favour. Ex.P-4 is issued from his office, the designation of the person signed is shown as Tahasildar. It is not the case of DGO that the Sherasthedhar has issued the said endorsement without his knowledge. His specific defence is that since the land in dispute was converted and as there was no clarity in the order of the Hon'ble High court in writ petition, they did not change khatha infavour of the complainant. But, in the order of the Hon'ble High court in the writ petition, the Hon'ble High court has clearly held that the conversion order passed in favour of Puttegowda was invalid for the reason that he had no title and complainant was the owner of the disputed land. If the order of Hon'ble High court was not clear, the DGO had to get clarification from the Legal cell. But he has not taken opinion from the legal cell and has directly rejected the application of the complainant. The overall evidence on record shows that the DGO has intentionally did not change the khatha in favour of the

28.9.2021

complainant but has given improper reason for rejecting the application of the complainant. This shows his dereliction to casts doubts over his bonafides.

**26.** Thus overall examination of the evidence on record shows that the disciplinary authority has established the charge leveled against DGO. Hence, I proceed to record the following:-

**FINDINGS**

**27.** The Disciplinary Authority has proved the charges leveled against the DGO.

*Pushpa V 28.9.2014*

(PUSHPAVATHI.V)

Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.

**i) List of witnesses examined on behalf of Disciplinary Authority.**

PW.1	Sri.Mallikarjuna Kamathagi, the then ARLO-2, Karnataka Lokayukta, Bengaluru. Original
------	---

**ii) List of Documents marked on behalf of Disciplinary Authority.**

Ex.P1	Ex.P-1 and Ex.P-2 are the complaint in Form No. 1 and 2 filed by PW-1
Ex.P 3	Ex. 3 is the order dated: 28.4.2017 of Assistant Commissioner Doddaballapura
Ex.P-4	Ex.P-4 is the endorsement dated: 9.3.2015 of Tahasildar Nelamangala Taluk
Ex.P-5	Ex.P-5 is the RTC extract
Ex.P-6	Ex.P-6 is the letter dated: 20.5.2014 from Lakshminarayana to Assistant Commissioner Doddaballapura Sub Division
Ex.P-7	Ex.P-7 is the report dated: 29.9.2014 of Revenue Inspector and village accountant.
Ex.P-8	Ex.P-8 is the endorsement dated: 18.11.2013
Ex.P-9	Ex.P-9 is the endorsement dated: 10.6.2009
Ex.P-10	Ex.P-10 is the survey sketch of Sy. No. 1/5 Muddalinganahalli village
Ex.P-11	Ex.P-11 is the order copy of writ petition No. 32160/1993(KLR)
Ex.P-12	Ex.P-12 is the Order in OS No. 273/1980
Ex.P-13	Ex.P-13 is the letter dtd: 9.3.2016 of Tahasildar Nelamangala Taluk, to ARLO-2
Ex.P-14	Ex.P-14 is the acknowledgement in Bhoomi application.
Ex.P-15	Ex.p-15 is the letter dated: 31.12.2015 from Lakshminarayana to ARLO-2



**iii) List of witnesses examined on behalf of DGO.**

DW-1	Sri. M.C.Narasimaha Murthy, the then Tahasildar Grade-1, Nelamangala Taluk, Bengaluru Rural District, Bengaluru original
------	--

**iv) List of documents marked on behalf of DGO**

Ex.D-1	Ex.D-1 is the order dated: 4.10.2018 of Tahasildar court Nelamangala Taluk.
--------	--

(Pushpavathi.V)  
Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/340/2018/ARE-9

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 30.09.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Shri M.C.Narasimha Murthy, the then Tahasildar Grade-I, Nelamangala Taluk, Bengaluru Rural Dist- reg.

Ref:- 1) Government Order No.RD 185 ADE 2017 dated 24.10.2017.

2) Nomination order No. UPLOK-2/DE/340/2018 dated 11.07.2018 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 28.09.2021 of Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 24.10.2017 initiated the disciplinary proceedings against Shri M.C.Narasimha Murthy, the then Tahasildar Grade-I, Nelamangala Taluk, Bengaluru Rural Dist, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination UPLOK-2/DE/340/2018 dated 11.07.2018 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Shri M.C.Narasimha Murthy, the then Tahasildar Grade-I, Nelamangala Taluk, Bengaluru Rural Dist. was tried for the following charges:-

“ ಅಸನಾ ಆದ ನೀವು ಬೆಂಗಳೂರು ಗ್ರಾಮಾಂತರ ಜಿಲ್ಲೆ ನೆಲಮಂಗಲ ತಾಲ್ಲೂಕು ಗ್ರೇಡ್ 1 ತಹಶೀಲ್ದಾರರಾಗಿದ್ದು ದೂರುದಾರರು ನೆಲಮಂಗಲ ತಾಲ್ಲೂಕು ತ್ಯಾಮಗೊಂಡ್ಲು ಹೋಬಳಿ ಮುದ್ದುಅಂಗನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.1/5ರಲ್ಲಿರುವ 5 ಗುಂಪೆ ಜಮೀನಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಖಾತೆ ಬದಲಾವಣೆಗೆ ಅರ್ಜಿಯನ್ನು ಕೊಟ್ಟಿದ್ದು ಸದರಿ ಅರ್ಜಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಮುನಿಸಿಫ್ ನ್ಯಾಯಾಲಯ ನೆಲಮಂಗಲದ ಒ.ಎಸ್.ನಂ.153/1969 ಮತ್ತು ಒ.ಎಸ್.ನಂ.273/09 ರ ತೀರ್ಪುಗಳನ್ನು ಮತ್ತು ಹಿರಿಯ ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯದ ಲಿಟ್ ಅರ್ಜಿ ನಂ.32160/1993ರ ತೀರ್ಪುಗಳನ್ನು ಮತ್ತು ಇತರೇ ದಾಖಲಾತಿಗಳನ್ನು ಸರಿಯಾಗಿ ಪರಿಶೀಲಿಸದೇ ದೂರುದಾರರ ಹೆಸರಿನಲ್ಲಿ ಜಮೀನಿನ ಖಾತೆ ಬದಲಾವಣೆಗೆ ಸಂಬಂಧಪಟ್ಟ ಅರ್ಜಿಯನ್ನು ನಿಯಮಾನುಸಾರ ಇತ್ಯರ್ಥಗೊಳಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ದಿ.9.3.2015 ರಂದು ತಪ್ಪು ಹಿಂಬರಹವನ್ನು ನೀಡಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದೀರಿ. ಆದ್ದರಿಂದ ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ಲೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು(ನಡತೆ) 1966ರ ನಿಯಮ 3(1)(i) ಲಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries- 9) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Shri M.C.Narasimha Murthy, the then Tahasildar Grade-I, Nelamangala Taluk, Bengaluru Rural Dist, is proved.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Enquiry Officer.

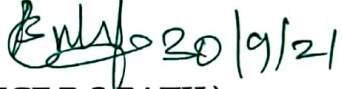
6. As per the information furnished by the Enquiry Officer, the DGO Shri M.C.Narasimha Murthy, has retired from service on 31.07.2020.

7. Having regard to the nature of charge 'proved' against the DGO and considering the totality of circumstances, it is hereby recommended to the Competent Authority to impose penalty of " withholding 05%(five) pension payable to DGO Shri M.C.Narasimha Murthy, the then Tahasildar Grade-I,

Nelamangala Taluk, Bengaluru Rural Dist., for a period of two years".

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*